

O.A. 662/92


Dt. 30/7/93. (3)

Heard Mrs. Dharpar for the applicant and Shri Ramesh Darda for the respondents.


It is apparent that the applicant was the brother of the deceased who was the employee of the Railway, who was 29 years old. The deceased employee was employed on daily wages. There is justification for the view that the applicant could not be regarded as a dependent and was not therefore entitled to compassionate appointment.

The application is dismissed with no order as to costs.

B.

  
(M.S. Dattande)  
V/c.

Order/Judgment despatched  
to Applicant/Respondent (s)  
on 23/8/93 dt 23/8/93

  
24/9